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IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

COMPANY PETITION NO. 141 OF 2009

In the matter of Sections 433, 434
and 439 of the Companies Act, 1956

And

In the matter of winding-up of Power
Control & Appliances (Bombay) Pvt.
Ltd., a Company incorporated under
the provisions of the Companies Act,
1956 and having its registered office
at 601-C, Poonam Chambers, Off.
Dr. Annie Besant Road, Worli,
Mumbai -400 018.

Bharat Insulation Company (India) Limited,)

a Company incorporated under the)

provisions of the Companies Act, 1956)

and having its registered office at B-32, Wagle)

Industrial Estate, Road No.18, Thane - 400 604)

...Petitioners

NOTICE OF PROPOSED WITHDRAWAL OF THE PETITION

Notice is hereby given that a Petition under Section 433,434 and 439 of the Companies Act, 1956 for winding up of the Company abovenamed presented on 10th February, 2009 and was admitted by the Order dated 15th April 2009 passed by the Company Judge. The parties have settled their dispute and therefore, the Petitioner proposes to withdraw the said Petition. The said Petition is fixed for withdrawal before the Company Judge on 25th February, 2010 at 11.00 O' clock in the forenoon as per the Order dated 11th January, 2010 passed in Company Application No. 858 of 2009 read with Order dated 29th January 2010 passed in Company Petition No. 141/09.

ANY CREDITOR, CONTRIBUTORY OR OTHER PERSON desirous of supporting or opposing the said Application for proposed withdrawal of the Petition, should send to the Petitioner's Advocate notice of his intention, signed by him or his Advocate with his full name and address, so as to reach the Petitioner's Advocate within 10 days before the date fixed for withdrawal of the said Petition. Where he seeks to oppose the proposed withdrawal, the grounds of his opposition or a copy of the Affidavit shall be furnished with such notice.

Any affidavit intended to be used in opposition to the proposed withdrawal of the Petition, should be filed in Court and a copy to be served on

the Petitioner or his Advocate not less than 10 days before the date fixed for withdrawal.

Bombay, dated this 3rd day of February, 2010.

Mr. Gaurang R. Mehta
Advocate for Petitioner
107, Prospect Chambers
D. N. Road, Fort,
Mumbai - 400 001